

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
21934-21937/2016

(Arising out of impugned final judgment and order dated 22/06/2016  
in CRA No. 287/2013 22/06/2016 in CRA No. 317/2013 22/06/2016 in  
CRA No. 351/2013 22/06/2016 in CRA No. 435/2013 passed by the High  
Court Of Patna)

HIRA MANDAL ETC. ETC.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ANR. ETC. ETC.

Respondent(s)

(with appln. (s) for permission to file SLP and office report)

Date : 06/01/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Imran Khan, Adv.  
Mr. Ashok Kumar Thakur, Adv.  
Mr. Anil K. Chopra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Permission to file Special Leave Petitions is granted.

Delay condoned.

Leave granted.

(Jayant Kumar Arora)  
Court Master

(Renu Diwan)  
Assistant Registrar